



Notice of Attachment of Bank Account

Attachment Proceeding No. 15508 of 2026
Certificate No. 9155 of 2026

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks in India.**

1. Whereas a **Recovery Certificate No. 9155 of 2026** dated **11.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.2,70,01,000/- (Rupees Two Crore Seventy Lakh one Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **M/s Chandrima Mercantiles Limited (AABCC1666J)**, **Mr. Pranav Kamleshkumar Trivedi (AWQPT8856R)**, **Mr. Nayan Mahendrabhai Thakkar (BYHPT2277A)**, **Mr. Kuntal Jitendra Trivedi (AKNPT2945A)**, **Mr. Jigneshkumar P. Patel (AQEPP8019J)**, **Mr. Rohit Bairwa (ELYPB0179Q)**, **Mr. Ankit Ajitbhai Panchal (ECSP4637J)**, **Mr. Hardik Himmatbhai Munjpara (AULPM8809N)**, **Mr. Jagdish Chhanabhai Vaghela (AFPPV2562Q)**, **Ms. Usha Devi (AEXPU5745D)**, **Mr. Parth Rajanikant Pandya (FGMPP6491K)**, **Mr. Manish Jethabhai Bhaskar (DHEPB7576N)**, **Mr. Nitinkumar Lalji Bhai Bhavvad (DWAPB3135C)**, **Mr. Babubhai Bhikhaji Godha (BALPG5393L)**, **Ms. Narmadaben Pravinbhai Parmar (DQEPP6650L)**, **Mr. Pravinbhai Lakhabhai Parmar (DQEPP6651M)**, **Ms. Shvetalben Sagarbhai Dataniya (CQGPD5278K)** and **Mr. Sagarkumar Pravinchandra Dataniya (BJIPD7414F)** ["DefaulterS"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated **11.06.2026** has been issued to above mentioned **18 entities**.

Description of Dues	Amount (in Rs.)
Penalty imposed jointly and severally against 18 entities by the Adjudicating Officer vide Order No. Order/AK/DS/2025-26/31761-31780 dated 31.10.2025 in the matter of Price and volume manipulation in the scrip of Quasar India Limited.	2,50,00,000.00/-
Interest from November, 2025 to June, 2026 @ 1% p.m.	20,00,000.00/-
Recovery cost	1,000.00/-
Total	2,70,01,000.00/-



A.P. No. 15508 of 2026

2. Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.
 3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
 - i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
 - i) All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.
 4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
 5. You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:
 - a) Details of all the Accounts including Lockers held by the defaulter with your Bank;
 - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
 - c) Confirmation of Attachment of the said account(s) and lockers; and
 - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.
- If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank account/balance with your bank.
6. If the defaulter is not having any type of account with your bank, then the same need not be informed to SEBI.
 7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 29th day of June, 2026.

RECOVERY OFFICER



Copy to:

Sr. No.	Name of the entity	Address of the entity
1	M/s Chandrima Mercantiles Limited (AABCC1666J)	Address 1: Jitendra Sharda & Associates, office no. 419/A, Tower- B, Navratna Corporate Park (NCP), Near Jayantilal Park B.R.T.S., Ambli Bopal Road, Ahmedabad, Gujarat 380058 Address 2: B 712 Titanium City Center, Near Sachin Tower, 100 Ft Road, Prahladnagar, Ahmedabad, Gujarat, India, 380015 Address 3: Bharat Bhawan 2nd Floor, 3, C.R. Avenue, Kolkata, West Bengal, India, 700072
2	Mr. Pranav Kamleshkumar Trivedi (AWQPT8856R)	Address 1: Jitendra Sharda and Associates, office no 419 A, Tower B, Navratna Corporate Park (NCP), Near Jayantilal Park BRTS, Ambli Bopal Road, Ahmedabad, Gujarat 380058 Address 2: Laxminarayan Ni Pole, Raja Maheta Ni Pole, Kalupur, Ahmedabad, Gujarat, India, 380001
3	Mr. Nayan Mahendrabhai Thakkar (BYHPT2277A)	151/1185 Gujarat Housing Board, Block No 150 To 154, Near Omnagar, Kalapinagar Civil Hospital, Ahmedabad, Gujarat - 380016
4	Mr. Kuntal Jitendra Trivedi (AKNPT2945A)	2620, Bramhpuri, Pakhalini Pole, Raipur, Ahmedabad, Gujarat – 380001
5	Mr. Jigneshkumar P. Patel (AQEPP8019J)	Address 1: B 9, Bela Apartment, Anand Vatika Society, Nehru Nagar, Ambawadi Vistar, Ahmedabad 380015 Address 2: 58 Yes Kunj Soc, Opp Vir Dairy, Prabhat Chowk, Ranna Park, Ahmedabad, Gujarat, India, 380061
6	Mr. Rohit Bairwa (ELYPB0179Q)	C-74 A, Bairwa Colony, Bajaj Nagar, Gandhi Nagar, Jaipur, Rajasthan – 302015
7	Mr. Ankit Ajitbhai Panchal (ECSP4637J)	H No. 2565 Pravin Chowk, Pakhali Ni Pole, Near Chabila Hanuman, Raipur, Ahmedabad, Gujarat - 380001
8	Mr. Hardik Himmatbhai Munjpara (AULPM8809N)	587-2 Swaminarayan Temple Building, Swaminarayan Temple Road, Kalupur, Ahmedabad 380001
9	Mr. Jagdish Chhanabhai Vaghela (AFPPV2562Q)	37, Shivshakti Society, Near Bhavsar Hostel, Nava Vadaj, Naranpura Vistar, Ahmedabad 380013
10	Ms. Usha Devi (AEXPU5745D)	40-468 Mangalmurti Apartment, Opp. Naranpura Tele Exchange, Naranpura, Ahmedabad, Gujarat - 380013



Sr. No.	Name of the entity	Address of the entity
11	Mr. Parth Rajanikant Pandya (FGMPP6491K)	Pandya Vas, Rakhiyal, Gandhinagar, Gujarat 382315
12	Mr. Manish Jethabhai Bhaskar (DHEPB7576N)	L-136/2341 Asopalav Flat, Opp. S R P, Krishna Nagar, Ahmedabad, Gujarat – 382345
13	Mr. Nitinkumar Lalji Bhai Bharvad (DWAPB3135C)	9999, Manubhai Chawl, Shantipura, Civil Hospital, Girdharnagar, Ahmedabad 380016
14	Mr. Babubhai Bhikhaji Godha (BALPG5393L)	9 Naliyawali Chali, Vistara Juna Vadaj, Naranpura, Ahmedabad, Gujarat - 380013
15	Ms. Narmadaben Pravinbhai Parmar (DQEPP6650L)	151/1185 Gujarat Housing Board, Block No 150 To 154, Near Omnagar, Kalapinagar Civil Hospital, Ahmedabad, Gujarat - 380016
16	Mr. Pravinbhai Lakhabhai Parmar (DQEPP6651M)	151 - 1185 Gujarat Housing Board, Block No 150 To 154, Near Omnagar, Kalapinagar Civil Hospital, Ahmedabad, Gujarat - 380016
17	Ms. Shvetalben Sagarbhai Dataniya (CQGPD5278K)	1560-1, Ramesh Chowk, Nagoriwad, Shahpur, Ahmedabad, Gujarat – 380001
18	Mr. Sagarkumar Pravinchandra Dataniya (BJIPD7414F)	1560-1, Ramesh Chowk, Nagoriwad, Shahpur, Ahmedabad, Gujarat – 380001

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)



Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15509 of 2026
Certificate No. 9155 of 2026

M/s. National Securities Depository Ltd.
3rd Floor, Naman Chamber, Plot C-32,
G-Block, Bandra Kurla Complex, Bandra
East, Mumbai-400051

M/s. Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street,
Fort, Mumbai – 400001

**The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.**

1. Whereas a **Recovery Certificate No. 9155 of 2026 dated 11.06.2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.2,70,01,000/- (Rupees Two Crore Seventy Lakh one Thousand Only) as detailed below along with interest/costs/charges/expenses etc. against **M/s Chandrima Mercantiles Limited (AABCC1666J)**, **Mr. Pranav Kamleshkumar Trivedi (AWQPT8856R)**, **Mr. Nayan Mahendrabhai Thakkar (BYHPT2277A)**, **Mr. Kuntal Jitendra Trivedi (AKNPT2945A)**, **Mr. Jigneshkumar P. Patel (AQEPP8019J)**, **Mr. Rohit Bairwa (ELYPB0179Q)**, **Mr. Ankit Ajitbhai Panchal (ECSP4637J)**, **Mr. Hardik Himmatbhai Munjpara (AULPM8809N)**, **Mr. Jagdish Chhanabhai Vaghela (AFPPV2562Q)**, **Ms. Usha Devi (AEXPU5745D)**, **Mr. Parth Rajanikant Pandya (FGMPP6491K)**, **Mr. Manish Jethabhai Bhaskar (DHEPB7576N)**, **Mr. Nitinkumar Lalji Bhai Bhavrad (DWAPB3135C)**, **Mr. Babubhai Bhikhaji Godha (BALPG5393L)**, **Ms. Narmadaben Pravinbhai Parmar (DQEPP6650L)**, **Mr. Pravinbhai Lakhabhai Parmar (DQEPP6651M)**, **Ms. Shvetalben Sagarbhai Dataniya (CQGPD5278K)** and **Mr. Sagarkumar Pravinchandra Dataniya (BJIPD7414F)** ["DefaulterS"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated **11.06.2026** has been issued to above mentioned **18 entities**.

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A.P. No. 15509 of 2026

Interest from November, 2025 to June,2026 @ 1% p.m.	20,00,000.00/-
Recovery Cost	1,000.00/-
TOTAL	2,70,01,000.00/-

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios
- If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.
6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
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